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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI.

O.A.3033/91

Date of decision : 7.5.1993.

Surender Verma. .. Petitioner.

Versus

Delhi Administration .. Respondents.
and Ors.

CORAM:

THE HON'BLE MR. JUSTICE S.K. DHAON, VICE CHAIRMAN.
THE HON'BLE MR. S.R. ADIGE, MEMBER (A).

For the Petitioner. .. Shri V.S.R. Krishna,
Counsel.

For the Respondents. .. None.

JUDGEMENT (ORAL)

(By Hon'ble Mr. Justice S.K. Dhaon, Vice Chairman)

The controversy relates to the payment of certain pensionary benefits to the petitioner. According to him, certain period of service should be taken into account for computing the pensionary benefits.

2. A reply has been filed on behalf of the Delhi Administration. In it, it is averred that the previous employer of the petitioner was Government of U.P. and no papers have been received from them so far so as to enable the Delhi Administration to examine the case of the petitioner on merits. The petitioner's case shall be processed and necessary orders will be passed only after receiving the papers. The U.P. Government is one of the respondents to this application. However, it has not filed a reply. However, it has put in appearance.

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Contd/-

3. The U.P. Government shall forward the necessary papers to the Delhi Administration as expeditiously as possible but not beyond a period of three months from the date of presentation of a certified copy of this order by the petitioner to the relevant competent authority. On receipt of the same, the Delhi Administration shall pass necessary orders as expeditiously as possible.

4. With these observations, this Application is disposed of but without any order as to costs.

Adige
(S.R. ADIGE)
MEMBER(A)

Singh
(S.K. SINGH)
VICE CHAIRMAN

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